

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017, as amended from time to time)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CODDIWOMPLE INDIA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	CODDIWOMPLE INDIA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	23.05.2019
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies - Bangalore
4	CORPORATE IDENTITY NUMBER	U72900KA2019PTC124564
5	ADDRESS OF THE REGISTERED OFFICE OF CORPORATE PERSON	Door No 106, 2nd Floor, 332, SY No 17, Thimmaiah Road (Off Queens Road) Vasanth Nagar, H.K.P. Road, Bangalore, Bangalore North, Karnataka, India, 560051.
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	21.07.2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Venkata Subbarao Kalva Address: #41/1, 11 th Cross, 8 th Main, 2 nd Block, Jayanagar, Bengaluru – 560011 Email: subbaraocs@gmail.com Mob: +91- 8147238639 IP Regn No: IBBI/IPA-002/IP-N00179/2017- 18/10655 AFA Certificate No. AA2/10655/02/311226/204033 Validity of AFA: 31/12/2026
8	LAST DATE FOR SUBMISSION OF CLAIMS	20.08.2026

Notice is hereby given that the Coddwomple India Private Limited has commenced voluntary liquidation on 21.07.2026

The stakeholders of Coddwomple India Private Limited are hereby called upon to submit a proof of their claims, on or before 20.08.2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Venkata Subbarao Kalva
Liquidator of Coddwomple India Private Limited
IP Regn No: IBBI/IPA-002/IP-N00179/2017-18/10655
AFA Certificate No. AA2/10655/02/311226/204033
Validity of AFA: 31-12-2026

Date: 22.07.2026
Place: Bangalore

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
SONALI JAIN	SONALI JAIN	NSE - AP0291117831 BSE - AP01067301128316 NCDX - 125213 MCX - 149912	11 OLD NO 226 23 RD CROSS 3RD C MAIN JAYANAGAR 6TH BLOCK BANGALORE SOUTH BENGALURU 560082

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

Kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42855825, SEBI Registration No: IN200020137 (Member of NSE, BSE, MSE, MCX & NCDX), AMFI ARN 0164, PMS INF000000256, and Research Analyst INH00000586. NSDL/CDSL: IN-JN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022-42858484, or Email: ks.compliance@kotak.com.

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PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, as amended from time to time)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CODDIWOMPLE INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

01	Name of Corporate Person	CODDIWOMPLE INDIA PRIVATE LIMITED
02	Date of Incorporation of Corporate Person	23.05.2019
03	Authority under which Corporate debtor is Incorporated / Registered	Registrar of Companies - Bangalore
04	Corporate Identify Number	U72900KA2019PTC124564
05	Address of the Registered Office of Corporate Person	Door No 106, 2nd Floor, 332, SY No 17, Thirumalaiah Road (Off Queens Road) Vasanth Nagar, H.K.P. Road, Bangalore, Bangalore North, Karnataka, India, 560051
06	Liquidation commencement date of the Corporate Person	21.07.2026
07	Name, Address, Email Address, Telephone Number and Registration Number of the Liquidator	Name: Venkata Subbarao Kalva Address: #4/1, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru - 560011 Email: subbaraoos@gmail.com Mob: +91- 8147238639 IP Regn No: IBBV/PA-002/IP-N00179/2017-18/10655 AFA Certificate No. A2/10655/02/311225/203485 Validity of AFA: 31/12/2026
08	Last date for submission of claims	20.08.2026

Notice is hereby given that the Coddwomple India Private Limited has commenced voluntary liquidation on 21.07.2026

The stakeholders of Coddwomple India Private Limited are hereby called upon to submit a proof of their claims, on or before 20.08.2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Venkata Subbarao Kalva
Liquidator of Coddwomple India Private Limited
IP Regn No: IBBV/PA-002/IP-N00179/2017-18/10655
AFA Certificate No. A2/10655/02/311225/204033
Validity of AFA: 31-12-2026

Date : 22.07.2026
Place: Bangalore

NOTICE

TIMKEN INDIA LIMITED

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: 2nd floor, Sapta Swara complex, Next to Palace Honda show room, Near Fire Brigade, Kantharaj Urs Road, Saraswathipuram, Mysore- 570009

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	S T Venkatesh (Borrower), S V Rajeswari (Co-Borrower), 51/4, 4th Block Ratha Beedi Kushalanagara Town, Kodagu Na Kushalanagara- 571234 Karnataka, LHMYS00001302861	Property No. 1-3-63, Khatha No. 4-44, Ward No. 10, 4th Block, 52688 Block A, Near Vasavi Mahal, Rathabeedi Kushalanagara Town, Kodagu Na Kushalanagara- 571234 Karnataka Bounded By- North By: Property No.1-13-58, South By: 9- Ratha Beedi Street, East By: Property No.1-3-65, West By: Property No.1-3-61./ Date of Possession 18-Jul-26	22-04-2026 Rs. 66,87,160/-	Mysore
2.	Manjunatha B BS (Borrower), Kavitha B G (Co-Borrower), No. 63/1 Market Road 3rd Block, Somwarpet Taluk, Kodagu Kushalanagar 571235 Karnataka, LHMYS00001292524	House No. B-17, Ward No. 7, Pid No. 15-527-183, Block 3, Tyagaraja Road, Near By Keb Off Somwarpet Taluk, Kushalanagara Kodagu Bounded By- North By: Road, South By: B-16, East By: Cauvery River, West By: B-8./ Date of Possession 18-Jul-26	22-04-2026 Rs. 58,84,466/-	Mysore

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : July 23, 2026
Place: Kushalanagara

Authorized Office
ICICI Home Finance Company Limited

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: 1st floor, office no. 361/2-361/2-1232, Jayachandra Building, PB Gowda compound, 4th cross park extension, Durgigudi, Shimoga - 577201

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Mohammed Ali P (Borrower), Reshma (Co-Borrower), K Abdul Rahiman (Co-Borrower), LHMNG00001349773.	4-1170 D.no 4-1165 To 4-1170 And 4-1172 Near Mosque Panje Road Parlaadka Puttur Parlaadka Puttur- 574201 (Ref LAN No. LHMNG00001349773). Bounded By- North: Property Of Sathish Rai, South: Vacant Land, East: Road/ Portion Of The Same Sy.No. West: Vacant Land./ Date of Possession 18-Jul-26	17-07-2023 Rs. 13,62,519/-	Shimoga
2.	T Ramesh (Borrower), Meghashree N (Co-Borrower), LHMNG00001313912.	All That Piece And Parcel Of Residential Property Bearing No 76 B, Measuring 195.21 Sq Meters, Constructed Over A Site Measuring 202.35 Sq Meters, PID NO 151100402100120704, In Bainadu Grama Panchayath Bulerikatt Road Puttur Hobli And Taluk 574201 0 Dakshinakannada Karnataka- 574249 (Ref. LAN NO. LHMNG00001313912). Bounded By- North: Land in Sy No.76/8, South: Land in Sy No.76/8, East: Land in Sy No.76/8, West: Land in Sy No.76/8./ Date of Possession 18-Jul-26	18-06-2024 Rs. 15,53,666/-	Shimoga
3.	Ramesh (Borrower).	All That Piece And Parcel Of Residential Property	18-06-2024	Shimoga

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